

ITEM NO.12

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 866/2023

RAJ KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.163825/2023-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

Date : 13-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the petitioner in person the Court made the following

O R D E R

Application for permission to appear and argue
in person is allowed.

The petitioner wants to prove that the Darwinian
Theory of Evolution and Einstein's equation of $E=MC^2$
is wrong and he wants a platform for the said
purpose. If that is his belief, he can propagate
his own belief but certainly this cannot be a Writ
Petition under Article 32 of the Constitution of
India which has to deal with the issue of
infringement of Fundamental Rights.

The writ petition is dismissed.

Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)